


**Mediation Centre, Rajasthan High Court  
Jaipur Bench, Jaipur  
Cause List Date 27.04.2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. G.K. Garg, Sr. Advocate	S.B. Civil First Appeal No. 104/15 Hanuman Vs. Vinod Kumar Kumawat	Vimal Choudhary	A.K. Bajpai
2	Sh. Vinodi lal Mathur Advocate	S.B. Civil Writ Petition No. 2005/07 Praveen Kumar Arora Vs. Commissioner Municipal	P.S. Sharma	Ravindra Pal Singh
3	Sh. Ravi Bhojak , Advocate	S.B. Civil Misc. Appeal No. 86/11 Poonam Joshi VS. Archana	Sanjay Mehrishi	Arvind Bhardwaj
4	Sh. A.K. Bajpai , Advocate	S.B. Civil Second Appeal No. 197/90 Abida Bibi Vs. Vazir Ali	Ajeet Bhandari	R.K. Agarwal
5	Sh. A.K. Bajpai , Advocate	D.B. Civil Misc. Appeal No. 2783/14 Gazala Tabssum Vs. Abdul Hameed	Sanjay Singhal	P.S. Sharma
6	Sh. Basant Singh Chhaba, Advocate	S.B. Civil First Appeal No.732/11 Ram Prasad Vs. Pritam Das	Vishwajeet Mantri	Sandeep Maheshwari

**NOTICE**

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

  
( Dr. Shakti Singh Shekhawat )  
Deputy Secretary  
(Action Plan & ADR)